



2025:DHC:11433-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 9093/2025

D K TREHAN

.....Petitioner

Through: Mr. Rakesh Kumar Sharma,
Adv.

versus

THE HIGH COURT OF DELHI & ORS.Respondents

Through: Mr. Saurabh Seth, SC for Delhi
High Court with Ms. Suneera Seth, Ms.
Neelampreet Kaur, Mr. Abhiroop Rathore,
Mr. Kabir Dev and Mr. Sukhvir Singh,
Advs. for R-1

Mrs. Avnish Ahlawat, SC with Mr. Nitesh
Kumar Singh and Ms. Aliza Alam, Advs.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

15.12.2025

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C. HARI SHANKAR, J.

1. The prayer of the petitioner, who is a retired employee of this Court, is for grant of fixed medical allowance. There is not a whisper of an averment in the entire writ petition, which runs into six pages, supporting the claim of the petitioner.

2. Learned Counsel for the petitioner seeks leave to withdraw this writ petition with liberty to institute a fresh petition, setting out the



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basis of his claim.

3. Leave and liberty is granted as aforesaid. The petition is disposed of as withdrawn.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

DECEMBER 15, 2025/AR